

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 33**

**CP/189(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **SACHIN NATRAJAN V/s S. N. V. G.**  
**LOGISTICS PRIVATE LIMITED**

Section 213, 241(1), 242(4) of the Companies Act, 2013

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**ORDER**

**CP/189(MB)2023**

- 1) None present for the Petitioner, when the matter is called out. Mr. Ajay Anil Thorat, Company Secretary appearing on behalf of the Respondents are present.
- 2) Petitioner is directed to make their contribution while paying the fees of the Registered Valuers and shall co-operate with the Valuers thereby providing necessary information, if any, asked by Valuers.
- 3) Stand over to 07.06.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**